

FORM A

(See sub-rule (1) of rule 9)

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
HRISHIKESHA TRADEWELL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Hrishikesha Tradewell Private Limited
2	Date of Incorporation of Corporate Debtor	29 th January 2014
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra, India under the Companies Act, 2013
4	Corporate Identity Number of Corporate Debtor	U74900MH2014PTC252599
5	Address of the Registered office and Principal office (if any) of Corporate Debtor	Office 22, Part I. 1st Floor Lalan Building, Devidayal Road, Mulund West Mumbai 400080 MH
6	Insolvency Commencement Date in respect of Corporate Debtors	14 th February, 2022 Intimation to IRP on 18 th February, 2022
7	Estimated date of Closure of Insolvency Resolution Process	17 th August, 2022
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Rakesh Kumar Relan Regn. No. -IBBI/IPA-001/IP-P02009/2020-2021/13119
9	Address and email of the Interim Resolution Professional, as registered with the Board	Rakesh Kumar Relan B1/701 ,Ganga Satellite, Wanowarie ,Near Kedari Petrol Pump , Pune, Maharashtra ,411040 Email: rakeshkrelan@gmail.com
10	Address and email to be used for correspondence with the Interim Resolution Professional, if different from those given at Sr. No. 9	rp.hrishikesha@gmail.com
11	Last date for submission of claims	7 th March, 2022 (14 days from the date of publication of this notice dated 21st February, 2022)
12	Classes of Creditors, if any, under clause (b) of Sub-Section (6A) of	N.A.



	Section 21, ascertained by Interim Resolution Professional	
13	Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14	Relevant forms and details of authorized representatives are available at	Weblink: https://ibbi.gov.in/home/downloads Physical address not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Hrishiksha Tradewell Private Limited on 14th February, 2022 for which order has been received on 18th February, 2022.

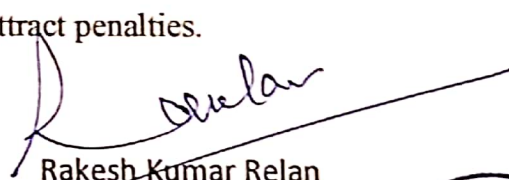
The creditors of Hrishiksha Tradewell Private Limited are hereby called upon to submit a proof of their claims on or before 5th March, 2022 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th February, 2022
Place: Mumbai, Maharashtra, India


Rakesh Kumar Relan
Interim Resolution Professional



